

C.A.No. 1800 OF 2001  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM IA (FOR JUDGMENT) COURT No. 5 SECTION XIIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.1800/2001 ARISING FROM SLP(C)17537/1999@@  
BB

CHILAKURI GANGULAPPA .....APPELLANT  
REVEN.DIVN.OFFICER,MADANPALLE & ANR. ....RESPONDENTS

(Heard by Hon'ble Thomas and Sethi, JJ.)

Date :14.3.2000 This Appeal was called on for pronouncement of  
judgment today.

CORAM:

HON'BLE MR.JUSTICE K.T. THOMAS  
HON'BLE MR.JUSTICE R.P. SETHI

For appellants(s) Ms. B. Sunita Rao, Adv.

For respondent(s)s. Mr. K. Ram Kumar, Adv.

The Court made the following  
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2  
Hon'ble Mr. Justice K.T. Thomas pronounced the  
judgment of the Court granting leave and allowing the appeal.  
REPORTABLE@@  
BBBBBBBBBB  
.SP1

Hemalatha (H.K. Bhatia)  
Court Master

(Signed reportable judgment is placed on the file)